GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 5733 ANSWERED ON FRIDAY, APRIL 7TH, 2017/ CHAITRA 17, 1939 (SAKA)

FACILITATION FOR START-UP

QUESTION

5733. DR. UDIT RAJ:

Will the Minister of CORPORATE AFFAIRS कारपोरेट कार्य मंत्री be pleased to state:

(a) whether the Government proposes to modify the rules for incorporation and dissolution of companies to facilitate the entrepreneurs under the Government's Start-up India scheme and if so, the details thereof; and

(b) the time by which such modifications are likely to come up?

THE MINISTER OF STATE(SHRI ARJUN RAM MEGHWAL)IN THE MINISTRY OF CORPORATE AFFAIRS(श्री अर्जुन राम मेघवाल)कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) and (b):- Government has amended the Incorporation Rules during the last two years with a view to ease the incorporation process, by combining various forms for incorporation into the SPICe (INC-32) form. SPICe provides for services relating to reservation of name, allotment of Directors Identification Number (DIN), incorporation/registration of a company, allotment of Permanent Account Number (PAN) and Tax Deduction Account Number (TAN).

In addition, the Insolvency and Bankruptcy Code, 2016 has been notified and the provisions relating to corporate insolvency resolution process and voluntary liquidation have been commenced. These are expected to provide a faster and more efficient dissolution process for all companies, including start-ups.

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